

Private Foreign Investments in India

8375. **SHRI B. K. DASCHOWDHURY** : Will the Minister of FINANCE be pleased to state :

(a) whether U. S. A., U. K. and Federal Republic of Germany are leading in the field of private foreign investments in India; and

(b) if so, the total amount of investments made by the above countries upto March, 1969 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI

MORARJI DESAI) : (a) and (b). The latest figures about the outstanding foreign business investments in India are available as at the end of March 1965. A statement showing the countrywise break-up of these figures as on that date and approvals accorded thereafter is laid on the Table of the Lok Sabha. It will be seen from this statement that in respect of outstanding investments the U. K., U. S. A. and West Germany in that order are leading in the field of foreign investments in India, while in the case of fresh approvals from the 1st April, 1965 upto the 31st December, 1968 the leading countries are U. S. A., U. K. and Japan.

*Statement***Countrywise Break up of Outstanding Foreign Business Investments in India**

(Rs. crores)

Country	Actual outstanding foreign investments as at the end of March, 1965.	Approvals accorded during the period April, 1965 to December, 1968.
U. K.	529.3	23.5
U. S. A.	193.2	48.9
West Germany	24.5	5.6
France	19.7	1.5
Switzerland	18.1	1.2
Italy	14.2	1.8
Japan	13.6	5.9
Canada	10.5	3.9
Sweden	8.1	0.8
Other countries	104.6	10.1
Total	935.8	103.2

Note : The actual foreign investments are aggregate of (a) the net foreign liabilities of branches of foreign companies operating in India, (b) foreign-held ordinary shares, including the proportionate share in free reserves, and foreign-held preference shares and debentures of Indian joint stock companies and (c) long-term loans for financing fixed capital expenditure obtained by these companies from foreign official institutions. The approvals, on the other hand, represent sanctions given to the issue of ordinary (equity) and preference shares in Indian joint stock companies only.

Combined Finance and Revenue Accounts

8376. **SHRI JYOTIRMOY BASU** : Will the Minister of FINANCE be pleased to state :

(a) when the "Combined Finance and Revenue Accounts" of the Central and State Governments was last published;

(b) when it is going to be published again; and

(c) the reasons for delay in its publication ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The document for 1964-65 was published in August, 1968. The Comptroller and Auditor General has stated that the document for 1965-66 is under print and copies are expected shortly. The document for 1966-67 is also under print and that for 1967-68 is being compiled.

(c) The compilation is taken up only after the preparation of the Finance accounts of the Central, State and Union Territory Governments. Further being a bulky document comprising mostly statistical tables, its printing also takes time. Every effort is, however, being made to expedite its publication.

Merger of Financial Institutions

8377. **SHRI GADILINGANA GOWD** : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received suggestions for the merger of Industrial Development Bank, Industrial Finance Corporation of India and the Industrial Credit and Investment Corporation of India to avoid duplication of activities;

(b) if so, the details thereof; and

(c) the reaction of Government thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) and (b). The Committee on Public Undertakings (1968-69) recently examined the question of merger of Industrial Finance Corporation of India with Industrial Development Bank of India. In its report submitted to the Lok Sabha on 29th April, 1969 the Committee has recommended that the question of merger of Industrial Finance Corporation of India with Industrial Development Bank of India might be examined by Government and an early decision taken in the matter, as it would have a greater impact on industrial growth in the country. According to the Committee such a merger would lead to access to enlarged resources and

experience, better coordination of policies, eliminate delays and avoid overlapping of functions which are inherent in the existing arrangements.

There has been no suggestion for merger of Industrial Credit & Investment Corporation of India which is a private sector financial institution, with any of the other two bodies.

(c) The matter will be examined by Government.

Setting up of Standing Commission to Solve River Water Disputes

8379. **SHRI R. BARUA** :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Institute of Engineers, at their 49th Annual Convention held recently, urged Government to set up a Standing Commission to solve river water disputes between States;

(b) whether certain other suggestions were also put forward by them all the Convention for consideration of Government; and

(c) if so, Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). It is reported that after the presentation of a Paper by one of the Members on "River Water Disputes" and some discussions thereon, it was resolved at the 49th Annual Convention of the Institution of Engineers held at Jaipur to set up a Committee to compile factual information on Inter-State Water Disputes and study the matter further.

(c) Government have not received any official reference from the Institution of Engineers in this matter.